

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD**

**Original Application No. 924 of 2007**

Tuesday, this the 18<sup>th</sup> day of September 2007

**Hon'ble Mr. K.S. Menon, Member (A)**

Har Lal, aged about 42 years, S/o Shri Shiv Dayal, R/o-C/o 1052, Aligol Khirki Bahar, Jhansi.

**Applicant**

**By Advocate Shri S.M. Ali**

**Versus**

1. Union of India through General Manager, North Central Railway, Allahabad.
2. Divisional Railway Manager, North Central Railway-Jhansi.
3. Chief Medical Superintendent, Railway Hospital, North Central Railway-Jhansi.

**Respondents**

**By Advocate P.N. Rai**

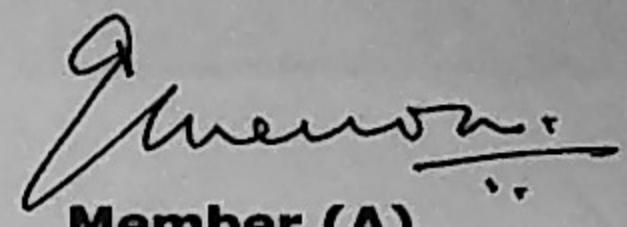
**O R D E R**

**By K.S. Menon, Member (A)**

Learned counsel for the applicant states that this O.A. has been filed seeking a direction to be given by this Court to consider the prayer of the applicant for re-medical examination <sup>by</sup> ~~for~~ constitution of a Medical Board for re-medical of the applicant and to regularise the applicant on Group 'D' regular post in the light of various Central Administrative Tribunal and Allahabad High Court's Judgments in identical cases. Counsel for the applicant states that the applicant has submitted a representation on 22.05.2007 alongwith a legal notice of the same day, which the respondents have not yet disposed off. He further states that this representation as well as legal notice is self contained bringing out other similar cases where respondents have given the same relief to the applicant, therein, as prayed in this O.A.

(30)

2. In view of the above, this O.A. is disposed off at admission stage itself with direction to the respondents to consider the applicant's representation dated 22.05.2007 and the legal notice of the same date with a reasoned and speaking order within a period of 3 months from the date a copy of this order is served on them. No order as to costs.

  
Member (A)

/M.M. /